

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.262/MP/2020

Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes under the Power Purchase Agreement dated 11/12/2010 read with the Memorandum of Understanding dated 07/10/2010 between the Petitioner–Punjab State Power Corporation Limited and the Respondent– NTPC Limited

Date of Hearing : **20.4.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : PSPCL

Respondents : NTPC Ltd & anr

Parties Present :Ms. Swapna Seshadri, Advocate, PSPCL
Shri. Amal Nair, Advocate, PSPCL
Shri Venkatesh, NTPC
Shri. Parimal Piyush, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the matter pertains to the reimbursement of the expenses incurred by the Petitioner, relating to the development of the project (Gidderbaha Power Ltd), by the Respondent, for the period prior to its commissioning.

2. On a specific query by the Commission, as to whether the Commission has the jurisdiction to consider the reliefs prayed for in the petition, the learned counsel for the Petitioner submitted that the petition is maintainable, as the Commission, in terms of Section 79(1)(f) of the Electricity Act, 2003, can adjudicate the disputes involving generating companies or transmission licensees relating to issues mentioned in clause(a) to clause(d).

3. The learned counsel for the Respondent NTPC submitted that it may be permitted to file its reply on 'admissibility' of the petition.

4. The Commission, after hearing the parties, directed as under:

(a) Issue notice.



(b) The Respondents shall file their replies on 'maintainability' as well as on 'merits', on or before **22.5.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.6.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

5. The matter shall be listed for hearing on **7.7.2023**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

